[18 March, 2002] RAJYA SABHA

Medical Council of India, some of the Universities and the Returning Officers who are required to conduct elections for these categories have not been able to do so for a long time due to various technical difficulties.

De-reservation of vacancies in CGHS

1502. SHRI GHANSHYAM CHANDRA KHARWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether large number of vacancies/posts in CGHS, Delhi and outside Delhi reserved for SCs, STs and OBCs are being de-reserved and filled by others despite imposition of a ban on de-reservation of various group C & D vacancies reserved for SCs, STs and OBCs;

(b) if so, the details thereof along with the reasons therefor; and

(c) the number of instances where vacancies/posts reserved for SCs, STs and OBCs have been de-reserved and filled by persons other than those for whom they were reserved sine 1st January, 1999 to till date in CGHS?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) No, Sir.

(b) and (c) In view of (a) above, the questions do not arise.

Changes in the Provisions of Pre-Natal Diagnostic Techniques Act, 1994

1503. SHRI DINA NATH MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the provisions of Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994 are being flouted by private nursing homes in urban and rural areas for sex-determination; and

(b) if so, whether Government are contemplating any change in the Act and making sex-determination test very stringent and even making it a crime?

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